

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

146(ND)16

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN**  
**HON'BLE MEMBER(T)**

**MS. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018**

**NAME OF THE COMPANY: Mohinder Kumar Setia & Anr V/s. M/s. Satguru Buildwell Pvt. Ltd. & Ors.**

**SECTION OF THE COMPANIES ACT: 241/242**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
--------------	-------------	--------------------	-----------------------	------------------

**Present:** Mr. Amol Vyas, Advocate for the Petitioner

**ORDER**

CA 14/2018 has been filed by the Petitioner praying for certain interim directions for restraining the Respondents from selling the only fixed asset of the company. His apprehensions are based on certain resolutions passed by the Board of Directors. Keeping in view that the action proposed by the Respondents has been passed by majority on the Directors on Board, there is no ground for this Bench to interfere with the business of Respondent No.1 company.

However, it is being made abundantly clear that any action perpetuated by the Respondents No.2 to 6 in respect of the fixed assets of Respondent No.1 company would be subject to the outcome of the present petition.

CA stands disposed off.

The main petition would be taken up on 15<sup>th</sup> February, 2018, the date already fixed.

Sd-

**(Deepa Krishan)**  
**Member (T)**

Sd-

**(Ina Malhotra)**  
**Member (J)**